

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

Allahabad : Dated this 16th day of February, 2001  
O.A.No.181 of 2001 ( Diary No.794 of 2001)

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

1. Raghunath son of Khemaee,  
R/o Adari Dehar Chaura, Post Office Indara,  
District-Mau, working as a Points Man at  
Railway Station Ratanpura, NER, Varanasi,  
Division Varanasi.
2. Noor Alam Son of KD Khan,  
R/o Munshi Pura Mau Nath Bhanjan, Post Office  
and District Mau, working as a Points Man at  
Railway Station, Mau NER, Varanasi Division,  
Varanasi.  
(Sri AB Singh, Advocate)

..... Applicants

Versus

1. The Union of India, through General Manager,  
N.E. Railway, Gorakhpur.
2. The Divisional Railway Manager (Personnel (KA))  
N.E. Railway, Varanasi.
3. The Divisional Operating Superintending,  
Varanasi Division.

..... Respondents

O R D E R (Oral)

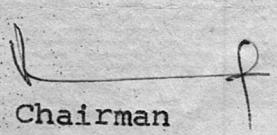
By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application filed under Section 19  
of the Administrative Tribunals Act, 1985, the  
applicant has prayed for a direction to the  
respondents <sup>to appoint applicants</sup> on the post of Assistant Guard, for

*[Handwritten signature]*

which they have been finally selected, after passing the suitability test and departmental examination <sup>and have also</sup> ~~after completing~~ training. It is stated that there were seven posts of Assistant Guard, out of which five were allocated for general candidates and one each for SC/ST candidates. Seven persons were selected including the applicant. However, five persons have been given appointment and, ~~however~~, <sup>but</sup> appointment is not being given to the applicants for no legal or valid reasons. Before coming to this Tribunal, the applicants have already filed a representation before the respondent, a copy of which has been filed as Annexure-A-8. In my opinion, ends of justice will be met if the respondent no.2 is asked to decide the representation of the applicant within a period of one month by a reasoned order.

2. The OA is accordingly disposed of with a direction to the respondent no.2 to decide and consider the representation of the applicants by a reasoned order within a month from the date of filing a copy of this order. In order to avoid delay, it shall be open to the applicants to file a copy of the representation alongwith a copy of this order. The OA is accordingly disposed of. There shall be no order as to costs.

  
Vice Chairman

Dube/